

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 171-172 of 2019

IN THE MATTER OF:

Tecnotree Convergence Pvt. Ltd.

...Appellant

Versus

**Deputy Commissioner of Income-Tax,
Circle 7(1)(1), Bangalore & Ors.**

...Respondents

Present:

For Appellant : Mr. A. Murali and Mr. Goutham Shivshankar, Advocates

O R D E R

08.07.2019 Learned counsel appearing on behalf of the Appellant submits that the Income Tax Appellate Tribunal may have stayed the order passed by the 'Commissioner of Income-Tax' for the dues. If that be so, the Appellant may file an additional affidavit within 10 days enclosing the copy of the order, if any, passed.

Place the case 'for orders' on **26th July, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc